

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1335/93
T.A. No.

199

DATE OF DECISION 30-8-1993

Dr. Surinder Kumar Sharma Petitioner

MS Bela Maheshwari Advocate for the Petitioner(s)

Versus

Delhi Admn, & Ors through Respondent

Chief Secretary, Delhi Admn.

Sh. B. S. Oberoi, proxy counsel Advocate for the Respondent(s)
 for Sh. D. K. Sharma

CORAM

The Hon'ble Mr. I.K. Rasgotra, Member (A)

The Hon'ble Mr. B.S. Hegde, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT (ORAL)

(DELIVERED BY SH. I. K. RASGOTRA, MEMBER (A))

We have heard the learned counsel for the petitioner MS. Bela Maheshwari and Sh. B. S. Oberoi, proxy counsel for Sh. D. K. Sharma, counsel for the respondents.

Respondents have filed counter affidavit. In para 5(b) of the counter affidavit it has been stated that the "experience certificate issued to him after completion of his tenure shows that his service as adhoc period has also been counted as on regular basis".

In para 5(f) of the counter affidavit it has been further iterated that he had been issued experience certificate on his completion at par with other regular Senior residents and he would be eligible to make any application for appointment as Assistant Professor/Specialist.

In the above view of the matter, respondents have provided the reliefs prayed for in the O.A. In view of the explanation given by the respondents nothing survives in the O.A. Accordingly the OA is disposed of as above. No costs.

B.S. Hegde
(B.S. HEGDE)
MEMBER(J)

I.K.Rasgotra
(I.K.RASGOTRA)
MEMBER(A)

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